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No. K.13023/03/2017-US.I  
Government of India  
Ministry of Law and Justice  
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,  
NEW DELHI-110 011, dated 28<sup>th</sup> December, 2017.

**NOTIFICATION**

In exercise of the powers conferred by clause (1) of article 217 of the Constitution of India, the President is pleased to appoint Shri Justice Guhanathan Narendar, Additional Judge of the Karnataka High Court, to be a Judge of the Karnataka High Court with effect from the date he assumes charge of his office.

*my*  
*28/12/2017*

(Rajinder Kashyap)

Joint Secretary to the Government of India

Tele: 2338 3037

To

The Manager,  
Government of India Press,  
**FARIDABAD**

No. K. 13023/03/2017-US.II

Dated 28.12.2017

Copy to:-

1. Shri Justice Guhanathan Narendar, Additional Judge, Karnataka High Court, Bangalore.
2. The Secretary to the Governor of Karnataka, Bangalore.
3. The Secretary to the Chief Minister of Karnataka, Bangalore.
4. The Secretary to the Acting Chief Justice, Karnataka High Court, Bangalore.
5. The Chief Secretary, Government of Karnataka, Bangalore.
6. The Registrar General, Karnataka High Court, Bangalore.
7. The Accountant General, Karnataka, Bangalore.
8. President's Secretariat, (CA.II Section), New Delhi.
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Additional Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS (L&J)/PSO to Secretary(J)/JS(J.I)/DS(ANS)/S.O.(Desk).
12. Notification copy uploaded on the website of the Department of Justice, Government of India, New Delhi at [www.doj.gov.in](http://www.doj.gov.in).

  
(K.C. Thang)

Under Secretary to the Government of India  
Tel:2338 2978